

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SPARK GREEN ENERGY (AHMEDNAGAR) PRIVATE LIMITED

1.	Name of Corporate Debtor	Spark Green Energy (Ahmednagar) Private Limited
2.	Date of Incorporation of Corporate Debtor	26.12.2003
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar Of Companies-Pune
4.	Corporate Identity Number of Corporate Debtor	U40100PN2003PTC139688
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office:- Plot No. B-4, Village-Shingwetukai, MIDC Newasa, Taluka-Newasa, Newasa, Maharashtra-414607, India. Plant Office: Same as above
6.	Date of closure of Insolvency Resolution Process	06.12.2022
7.	Liquidation commencement date of Corporate Debtor	07.12.2022 (order of copy received on 12.01.2023) (By Order of the Hon'ble NCLT, Mumbai Bench, Court-III in I.A. No. 3078/2022 in C.P. No. 1559/IBC/MB/2018)
8.	Name and Registration Number of Insolvency Professional Acting As Liquidator	Mr. Sanjay Gupta IBBI/IPA-001/IP-P00117/2017-2018/10252
9.	Address And e-mail of the liquidator, as registered With Board	AAA Insolvency Professionals LLP E-10A, Kailash Colony, Greater Kailash-1, New Delhi 110048 <u>Email Address registered with IBBI:</u> sanjaygupta@aaainsolvency.com
10.	Address and e-mail to be used for correspondence with the Liquidator	AAA Insolvency Professionals LLP E-10A, Kailash Colony, Greater Kailash-1, New Delhi 110048 <u>Email Address for Communication:</u> sparkgreenenergy.ibc@gmail.com
11.	Last date for submission of Claims	11.02.2023

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench, Court III has ordered the commencement of liquidation of Spark Green Energy (Ahmednagar) Private Limited on **07th December, 2022 (Date of communication of order to the Liquidator is 12th January, 2023)**, under Section 33 of the Insolvency & Bankruptcy Code, 2016

The Stakeholders of **Spark Green Energy (Ahmednagar) Private Limited** are hereby called upon to submit a proof of their claims or update their claims submitted during CIRP, on or before **11th February, 2023**, to the Liquidator at the address mentioned against item 10.

The Financial Creditors shall submit their proof of claims by electronic means only. All other Stakeholders may submit the proof of claims in person, by post or by electronic means.

The prescribed forms may be downloaded from the following link:
<http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 16th January, 2023
Place: New Delhi

Sanjay Gupta
Liquidator
Reg No.IBBI/IPA-001/IP-P00117/2017-2018/10252